

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2023
(Arising Out of SLP (C) No(s). 14445/2021)

(Arising out of impugned final judgment and order dated 09-02-2021 in WP No. 7717/2019 passed by the High Court Of Judicature At Bombay At Nagpur)

MOHAMMED ABDUL WAHID

Petitioner(s)

VERSUS

NILOFER & ANR.

Respondent(s)

IA No. 116668/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 122103/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 14-12-2023 This appeal was called on for pronouncement of
judgment today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Satyajit A. Desai, Adv.
Mr. Masood Shareef, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Gajanan N. Tirthkar, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.
Ms. Anagha S. Desai, AOR

For Respondent(s) Mr. P. N. Gupta, AOR

Mr. Somanatha Padhan, AOR
Mr. Akash Kakade, Adv.
Mr. Ashok Anand, Adv.
Mr. Rakesh Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice Sanjay Karol has pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice B. R. Gavai and His Lordship.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

